

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 24.8.2020

Appeal No.196 of 2020

Alice Blue Financial Services Pvt. Ltd. ... Appellant

Versus

National Stock Exchange of India Ltd. ... Respondent

Mr. Prakash Shah, Advocate with Mr. Kushal Shah,
Chartered Accountant i/b Prakash Shah & Associates for the
Appellant.

Mr. Rashid Boatwalla, Advocate with Mr. Rahul Jain and
Mr. Pruthvi Dhinoja, Advocates i/b M/s. Manilal Kher
Ambalal & Co. for the Respondent.

Order:

1. In spite of time being granted to the Respondent to file the reply within a specified period, the same was not done and the reply was filed only yesterday, as a result of which

the learned counsel for the Appellant has sought time to file rejoinder.

2. We are constrained to observe that such reply without seeking liberty to take the reply on record or to condone the delay belatedly only leads to an inference that the Respondents are taking the matter casually. The question of taking the reply on the record will be considered on the next date of hearing. List this matter on 11th September, 2020 for admission and for final disposal. In the meanwhile, the Appellant may file the rejoinder.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act

on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

24.8.2020
RHN